



\$~65

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
Date of Decision: 1st September, 2026

CNR No. DLHC010409642026

+ **CRL.M.C. 6446/2026**

LOKESH YADAV & ORS.

.....Petitioners

Through: Mr. Vishnu Kant Pandey with
Mr. Jatin Minocha and Mr. Kailash
Tomar, Advocates with petitioners in
person.

versus

STATE NCT OF DELHI AND ANR

.....Respondents

Through: Mr. Satinder Singh Bawa, APP for the
State with SI Kanhaiya Lal
Ms. Jyoti Sahni, Advocate for
Respondent No.2 with respondent
No.2 in person.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

CRL.M.A. 26928/2026 (exemption)

Exemption allowed subject to all just exceptions.

CRL.M.C. 6446/2026

1. Petitioners herein seek quashing of FIR No.620/2020 dated 17.12.2020, registered at P.S. Geeta Colony, for commission of offences under Sections 498A/406/34 IPC and Section 4 of *Dowry Prohibition Act, 1961*, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.



2. The marriage between complainant (respondent No.2 herein) and petitioner No.1 was solemnized on 18.01.2017, as per Hindu rites and customs. No child is born from the abovesaid wedlock.
3. However, on account of temperamental differences, the parties started residing separately and when a complaint was lodged by respondent No.2, it resulted into registration of the abovesaid FIR.
4. Charge-sheet has been filed, *albeit*, charges are yet to be ascertained.
5. With the intervention of common friends and relatives, parties have entered into a comprehensive *Memorandum of Understanding* (MoU) dated 02.06.2026 and have been able to resolve all their disputes and have decided to part ways gracefully. The copy of MoU is on record.
6. It is in the abovesaid backdrop that quashing is being sought.
7. Respondent No.2 is present in the Court with her maternal aunt (*maami*) and has been duly identified by the investigating officer as well as by her counsel.
8. When asked, respondent No. 2 reiterates the terms of abovesaid settlement. She also submits that there is already a divorce between them by way of mutual consent on 13.07.2026. She states that she has agreed to accept a total sum of Rs. 21,50,000/- as full and final settlement *in lieu* of *istridhan*, alimony, maintenance for self (past, present and future), permanent alimony, jewellery etc. She submits that she has already received Rs.15,50,000/- and the balance amount of Rs. 6,00,000/- has been received today in the shape of Demand Draft drawn on Punjab National Bank. She states that she has entered into the abovesaid settlement out of her own free will, without any coercion and influence from any corner whatsoever and therefore, she would have '*no objection*' if FIR in question is quashed.



9. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioners.

10. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.

11. Consequently, to secure the ends of justice, FIR No.620/2020 dated 17.12.2020, registered at P.S. Geeta Colony, for commission of offences under Sections 498A/406/34 IPC and Section 4 of *Dowry Prohibition Act, 1961*, along with all consequential proceedings arising therefrom, is, hereby, quashed. Original affidavits, MoU of the parties, copies of which have been placed on record in the present proceedings, shall be submitted before the learned Trial Court within four weeks, so that these become part of Trial Court Record.

12. The petition stands disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

SEPTEMBER 01, 2026/st/js